

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

28. IA 3244/2024 in C.P. (IB)/906(MB)2022

CORAM:

SHRI ANIL RAJ CHELLAN  
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER  
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 10.07.2024**

NAME OF THE PARTIES:- IA 3244/2024 Sakshi Jiwarajka  
V/s  
Yes Bank Limited Prakul Thadi  
**IN THE MATTER OF**  
Yes Bank Limited  
V/s  
Sakshi Jiwarajka

**Section: Application under any other provisions- IBC Sec 60(5) U/s 95(1) of  
Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA 3244 of 2024**

Present:- None present on behalf of the Personal Guarantor/Applicant.

This Application is filed by the Personal Guarantor for intervening in the present Company Petition. Heard, Counsel for the parties for a considerable time and written submissions filed by the parties have also been taken on record on the last date of hearing, **Reserved for Orders.**

**CP(IB) 906(MB)2024**

Present:- Counsel, Udita Miyan appeared for the Financial Creditor through VC

Heard, Counsel for the parties for a considerable time and written submissions filed by the parties have also taken on record on the last date of hearing, **Reserved for Orders.**

Sd/-  
ANIL RAJ CHELLAN  
Member (Technical)

ANKIT

Sd/-  
KULDIP KUMAR KAREER  
Member (Judicial)